HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE TWENTY SEVENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 193 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 31/12/2024 passed in W P No 30326 of 2024 on the file of the High Court.

Between:

Martha Swapna, W/o. Srinivas Age. 35 years, Occ. Housewife, R/o. H.No.5-2-35, N.K. Nagar, Chunchupally Mandal, Bhadradri Kothagudem District.

...APPELLANT/4th RESPONDENT

AND

1. Vemula Pushpalatha, W/o. Shankar, Age. 59 Years, Occ. General Mazdoor, R/o. H.No.3-1-230, Vidyanagar Colony, Chunchupally Mandal, Bhadradri Kothagudem District.

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep. by its Principal Secretary, Panchayath Raj and Rural Development Department, Secretariat, Hyderabad.
3. The District Panchayath Officer, Bhadradri Kothagudem District.
4. The Vidhyanagar Colony Grampanchayath, Rep. by its Panchayath Secretary, Chunchupally (M), Bhadradri Kothagudem District.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.3 & 4 to stop the construction of the 1st respondent in House NO.3-1-230 (new) and 3-1-157 (old) in the year 1992 and 3-1-109 (old) in the year 1987 situated at Vidyanagar Colony, Chunchupally Mandal, Bhadradri Kothagudem District, within the boundaries of East R & B Road, West Kunta

katta north vemula Narayana House South: Thumu Kaluva (canal) in the interest of justice.

Counsel for the Appellant: SRI M.DURGA PRASAD

Counsel for the Respondent No.1: SRI B.MAHENDER REDDY

Counsel for the Respondent No.2 & 3: GP FOR PANCHAYAT RAJ

Counsel for the Respondent No.4: SRI P.KISHORE RAO,
SC FOR GRAM PANCHAYAT

The Court delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.193 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri M. Durga Prasad, learned counsel for the appellant; Sri B. Mahender Reddy, learned counsel for respondent No.1; Ms. Shazia Parveen, learned Government Pleader for Panchayat Raj and Rural Development, for respondent Nos.2 and 3 and Sri Pradeep Reddy Katta, learned Standing Counsel for Gram Panchayat, for respondent No.4.

2. Learned counsel for the appellant submits that during the pendency of the Writ Appeal, the construction permission prayed for by respondent No.1 has been rejected and therefore, this Writ Appeal has rendered infructuous.

3. Learned counsel for respondent No.1 has no objection. However, he submits that respondent No.1 will assail the rejection order in appropriate proceedings.

4. Accordingly, this Writ Appeal is **dismissed** having rendered infructuous. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-B. SATYAVATHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI M.DURGA PRASAD, Advocate [OPUC]
2. One CC to SRI B.MAHENDER REDDY, Advocate [OPUC]
3. One CC to SRI P.KISHORE RAO, SC FOR GRAM PANCHAYAT [OPUC]
4. Two CCs to GP FOR PANCHAYAT RAJ, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

BSR
BS

HIGH COURT

DATED: 27/03/2025



JUDGMENT

WA.No.193 of 2025

DISMISSING THE WRIT APPEAL, WITHOUT COSTS

(8)

kpn.
8/4/25